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**Arrears of dues and levy from Stevedores to the Mormugao Dock Labour Board**

\*105. SHRI DASARATHA DEB : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any arrears of dues and levy were pending till the 30th June from the 12 Stevedores to the Mormugao Dock Labour Board ;

(b) if so, the exact balance of the Stevedores as due and the date from which the arrears are pending ;

(c) the reasons for the failure of the recovery of these dues and who was responsible for the same ; and

(d) the action taken against the defaulting Stevedores as per Mormugao Dock Workers (Regulation of Employment) Scheme 1965 ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes.

(b) Rs. 29/- Lakhs including the disputed amount of Rs. 3.5 lakhs towards payments of additional hazerees on Ferrom Barges. These arrears have accumulated over a period of last two years.

(c) The Stevedores have not paid the dues in time inspite of repeated instructions. They pleaded their inability to pay the dues in time mainly because of the payments they had to make on account of Wage Board recommendations and Barge Crew Award. Some of the Stevedoring members who are not exporters had to realise from their principals the incidence of increase in the cost per working ton. The administrative Body is responsible for the failure to recover the arrears.

(d) The Mormugao Dock Labour Board in resolution passed in the Board's meeting held on 30th June, 1971 authorised the Deputy Chairman to recover the dues from the Stevedores and take action against the defaulting Stevedores.

**Bonus formula for advance-payment**

\*106. SHRI NIHAR LASKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether workers will receive an

advance ranging from 5 per cent to 8-1/3 per cent depending on the profits of each industrial unit under a new formula of the Bonus Act ;

(b) whether the workers of the departmentally-run organizations and those covered by the Pay Commission will also receive the "advance" ; and

(c) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). An *ad hoc* formula for payment of advances pending review of the Bonus Act has been evolved. It envisages advances ranging from 1 to 4-1/3%. As the Bonus Act is not applicable to workers of the Departmental Public Sector Undertakings the advances envisaged under the *ad hoc* formula are not payable to them.

**Dispersal of Bangla Desh Refugees**

\*107. SHRI S. C. SAMANTA :  
SHRI D. P. JADEJA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether arrangements have been made for speedy dispersal of evacuees outside West Bengal ;

(b) the number and location of camps so far opened in West Bengal and in other States with respective number of evacuees settled there ;

(c) how far the Camp Commandants are authorised to meet immediate requirements of the new arrivals such as clothing, medicines and cooking materials etc ; and

(d) the organisational set-up in the Camps for maintaining disciplined order of things in co-operation with the inmates thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir. Apart from shifting refugees from border areas to large-sized camps within West Bengal, about 2.51 lakhs refugees have been dispersed to Central Transit Camps in other States.

(b) A statement is laid on the Table of the Sabha.

(c) The Camp Commandants are authorised to meet the immediate requirements of essential items such as food and shelter to

the refugees on their arrival. Other items such as clothing, cooking material, medicines etc. are arranged through centralized agencies and despatched to various camps where they are distributed to the inmates of the Camps according to prescribed scale.

(d) Each camp is headed by a Commandant of appropriate rank who is assisted by Camp Assistants or Sewak/Sewikas who maintain close liaison between the Camp authorities and the inmates.

#### STATEMENT

##### State Camps

State	No. of Camps.	Inside Camps.	Outside Camps	Total
West Bengal	503	50,88,755	22,74,684	73,63,439
Assam	27	2,13,223	88,846	3,02,069
Meghalaya	17	5,80,886	75,684	6,56,570
Tripura	273	8,72,183	5,38,400	14,10,583
Bihar	7	9,282	...	9,282
	827	67,64,329	29,77,614	* 97,41,943

\* Out of 97,41,943 refugees from East Bengal 4,54,787 refugees have been accommodated in Central Camps as indicated below :—

State	No. of camps	Total Population
West Bengal	6	1,11,342
Tripura	3	66,794
Assam	3	25,631
Bihar	1	28,091
Madhya Pradesh	5	2,12,636
Uttar Pradesh	1	10,293
	19	4,54,787

#### Assessment of Working of Hospitals and Dispensaries under E.S.I.S.

\*108. SHRI M. RAM GOPAL REDDY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have made any assessment of working of the hospitals and dispensaries run under the Employees' State Insurance Scheme ; and

(b) if so, the salient features of the assessment made ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The working of

the hospitals and dispensaries under the Employee's State Insurance Scheme, *inter-alia* was reviewed by the Employees' State Insurance Scheme Review Committee which was set up by the Government of India under the Chairmanship of Shri C. R. Pattabhi Raman. Copies of the Committee's Report have already been placed before the Parliament.

#### Revision of Indo-Sikkim Treaty

\*109. SHRI INDRAJIT GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the demand for revision of